

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

CAMP AT NAGPUR.

Original Application No: 1147/92

Transfer Application No:

DATE OF DECISION 8.11.1993

Shri P.S.Dupare. Petitioner

Ms.Chandekar. Advocate for the Petitioners

6 Versus

Union of India & Anr. Respondent

Shri K.A.Ghatpande. Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the judgement ?
2. To be referred to the Reporter or not ? <sup>W</sup>
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? <sup>W</sup>

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN.

NS/

5  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.1147/92.

Shri P.S.Dupare.

.....Applicant.

V/s.

Union of India & Another.

.....Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

Appearances:-

Applicant by Ms.Chandekar.

Respondents by Shri K.A.Ghatpande.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 8.11.1993.

Heard Ms.P.M.Chandekar, counsel for the applicant and Shri K.A.Ghatpande, counsel for the respondents. The reply has been filed.

2. The Circular dt. 23.10.1982 shows that the options had to be exercised by 28th February, 1983. The applicants counsel states that the applicant thereafter had approached the Industrial Court which dismissed the claim in the year 1989 saying that since the applicant was not an employee that claim could not be entertained by the Industrial Court. The present application was moved in November, 1992 i.e. after a period of nearly three years from the date of the decision by the Industrial Court. In para 5 of the application is within time, it has been stated that the applicant is invoking the powers of this Tribunal and that the delay should be condoned. No grounds have been given for condoning the delay though the matter may be pending here since March, 1993 and I do not think that any further indulgence can be granted.

(6)

2. The application is dismissed as barred by time.

(M.S.DESHPANDE )  
VICE-CHAIRMAN

B.